

#### Number of ESI dispensaries in Delhi

†2053. SHRI NANDAMURI HARIKRISHNA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of ESI dispensaries in Delhi;
- (b) the pay limit of the beneficiaries to whom this facility is given and facility given to those exceeding this limit;
- (c) whether Government is aware that doctors and pharmacist of ESI Dispensary, Factory Road, Sarojini Nagar, do not behave properly with patients and use abusing language, as a result patients have to face a lot of problems; and
- (d) if so, the action being taken against them by Government?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) There are 31 ESI Dispensaries in ESI Scheme Delhi including one Mobile dispensary.

(b) Employees earning upto Rs. 10,000/- per month are covered under ESI Scheme. If the salary goes beyond Rs. 10,000/- per month, the employee goes out of coverage of ESI Scheme.

(c) and (d) No such complaint has been received from arty of the beneficiaries about misbehaviour by doctors and pharmacists of ESI Dispensary, Factory Road, Sarojini Nagar, Delhi.

#### Implementation of Inter-state Migrant Labour Act, 1979

2054.SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that Central Government has no information or control on the movement of Inter-State labour migration and States are not serious for the implementation of Inter-State Migrant Labour Act, 1979 and Building and other Construction Workers Employment (Service Condition and Regulation) Act 1996; and
- (b) whether Government has any statistics of Inter-State migrant labour and specially the number of migrant labourers working in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) The Inter-State Migrant Workmen (Regulation of Employment & Conditions of Service) Act, 1979 lays down that no contractor shall recruit any person in the State for the purpose of employing him in any establishment situated in another State except and in accordance with a licence issued in that behalf. In Central sphere wherever migrant workmen are noticed by the Labour Enforcement Officer (Central), inspections are conducted and show cause notices issued against the principal employers/contractors in case of violation of the provisions of the Act. As per the provisions of the Act, the principal employers are registered and contractors are given licence indicating the number of workmen. There is no provision for registering individual workman.

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† Original notice of the question was received in Hindi.